

MR. DEPUTY SPEAKER: The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India".

*The motion was adopted.*

SHRI YASHWANTRAO PATIL : Sir, I introduce the Bill.

15.51. hrs

CATTLE INSURANCE SCHEME BILL\*

by Shri Yashwantrao Patil

[English]

SHRI YASHWANTRAO PATIL (Ahmednagar): Sir, I beg to move for leave to introduce a Bill to provide for cattle insurance in the country and for matters connected therewith.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for cattle insurance in the country and for matters connected therewith".

*The motion was adopted.*

SHRI YASHWANTRAO PATIL: Sir, I introduce the Bill.

15.51 1/2 hrs.

FARMERS' CREDIT SCHEME BILL\*

by Shri Yashwantrao Patil

[English]

SHRI YASHWANTRAO PATIL (Ahmednagar): Sir, I beg to move for leave to introduce a Bill to provide for credit facilities to farmers through banks.

MR. DEPUTY SPEAKER: The ques-

tion is:

"That leave be granted to introduce a Bill to provide for credit facilities to farmers through banks.

*The motion was adopted.*

SHRI YASHWANTARAO PATIL: Sir, I introduce the Bill.

15.52 hrs

DEPOSITE INSURANCE AND CREDIT GUARANTEE CORPORATION (AMENDMENT) BILL\* (Amendment of Section 16) by Shri Ram Naik:

[English]

SHRI RAM NAIK (Bombay North): Sir, I beg to move for leave to introduce a Bill further to amend the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Deposit Insurance and Credit Guarantee Corporation Act, 1961".

*The Motion was adopted*

SHRI RAM NAIK: Sir, I introduce the Bill.

15.52 1/2 hrs

SCHEDULED CASTES AND SCHEDULED TRIBES (RESERVATION OF VACANCIES IN POSTS AND SERVICES) BILL\* BY SHRI RAM VILAS PASWAN

[Translation]

SHRI RAM VILAS PASWAN (Rosera): Sir, I beg to move for leave to introduce a Bill to provide for reservation of vacancies for the Members of Scheduled Castes and Scheduled Tribes in post and Services under the control of the Government of India or of a state and in all statutory authorities and autonomous bodies receiving monies from the Government of India or of a state